

No. CASE-101/3/2024-AR-AR
GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(ADMINISTRATIVE REFORMS DIVISION)

Imphal, the 17th January, 2025

To

1. The Chief Secretaries, all State Governments;
2. All Administrative Secretaries, Government of Manipur
3. The Registrar of High Courts, All States, *Calcutta*

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Received on 30/1/25 time.....
Committee Clerk's Department/Office of the
High Court at Calcutta

Subject: Filling up of 1(one) post of Chairperson & 2(two) posts of Members in the
Manipur Lokayukta – inviting application.

Sir / Madam,

I am directed to enclose this Department's Notification of even No. dated 17th January, 2025 regarding the above subject and to state that State Government of Manipur is in the process of filling up 1(one) vacancy of the post of Chairperson and 2(two) vacancies of the post of Members in Manipur Lokayukta, one of whom is Judicial Member. It is therefore, requested to kindly to take necessary action from your end regarding the Advertisement for nomination of eligible candidates for filling up the said posts in Manipur Lokayukta.

Further, it is requested that the application(s) of eligible persons may please be forwarded so as to reach the Chief Secretary/Chairman, Search Committee, Manipur Lokayukta, Manipur Secretariat (South Block), Babupara, Imphal 795001 on or before 17th of February, 2025 superscribing the envelope containing the application "Application for the post of Chairperson/ Member, Lokayukta. The application(s) may also be forwarded vide email at darmanipur@gmail.com.

Encl: as above

Yours faithfully,


(Roji Rajkumari)
Joint Secretary (AR)
Government of Manipur

A.R-XVI
ee

30-01-2025

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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
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NOTIFICATION

Imphal, the 17th January, 2025

The Search Committee, Manipur Lokayukta invites fresh applications for filling up 1 (one) post of Chairperson and 2 (two) posts of Members in the Manipur Lokayukta. Out of these 2 (two) posts of members, one shall be Judicial Member. The qualifications are laid down in the Manipur Lokayukta Act, 2014 as provided below.

For Chairperson:

A person who is or has been a Chief Justice of a High Court or a Judge of a High Court or an eminent person who fulfils the eligibility specified in clause (b) of sub-section(3) of the Manipur Lokayukta Act, 2014, which is a person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than 25 (twenty five) years in matters relating to anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management and not less than 50 (fifty) years of age.

For Judicial member:-

A person who is or has been a Judge of a High Court.

For Member other than a Judicial member:-

A person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than 25 (twenty-five) years in the matters relating to anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management and not less than 50 (fifty) years of age.

The Chairperson or a Member shall not:-

- (i). Be a member of Parliament or a member of the Legislature of any State or Union territory;
- (ii). Be a person convicted of any offence involving moral turpitude;
- (iii). Be a member of the Panchayat or Municipality or District Council;
- (iv). Be a person who has been removed or dismissed from the service of the Union or a State.
- (v). hold any office of trust or profit *(other than his office as the Chairperson or a Member)* or be affiliated with any political party or carry on any business or practice any profession and, accordingly, before he enters upon his office, a person appointed as a Chairperson or a Member, as the case may be, shall, if :-
 - a) he holds any office of trust or profit, resign from such office, or
 - b) he is carrying on any business, sever his connection with the conduct and management of such business; or
 - c) he is practising any profession, cease to practise such profession.

How to apply:

The vacancies have been circulated to the Registrar of High Courts, Chief Secretaries of State Governments and Secretaries in the Departments of the State Government of Manipur, calling for nomination of eligible candidates.

All applicants, whether nominated by any of the authorities specified in the preceding paragraph or those who are applying directly in response to the advertisement, must submit their applications in the prescribed proforma which may be obtained from the Office Section (AR), New Secretariat, 3rd Floor, North Block, Imphal West, Manipur or downloaded from the Government website www.manipur.gov.in. Applications which are not in the prescribed proforma will be summarily rejected.

Applications, completed in all respects and duly signed by the applicants, must be addressed to the **Chief Secretary/Chairman, Search Committee, Manipur Lokayukta, Manipur Secretariat (South Block), Babupara, Imphal 795001** and should reach latest by **5.00 p.m. on 17th February 2025**. Applications may also be submitted vide email at darmanipur@gmail.com. Applications received after this due date will not be considered. This Department will not be responsible for delay/loss of applications, for any reasons whatsoever. The envelope/ email containing the application shall be superscribed "**APPLICATION FOR THE POST OF CHAIRPERSON/ MEMBER, MANIPUR LOKAYUKTA**".


(R.K. Dinesh Singh)
Principal Secretary (AR),
Convenor, Search Committee, Manipur Lokayukta

Copy to:

1. Secretary to the Governor, Manipur, Raj Bhavan, Imphal.
2. Secretary to Chief Minister, Manipur.
3. P.S. to Ld. Advocate General, Manipur.
4. Staff Officer to Chief Secretary, Government of Manipur
5. Director (IPR), Manipur – with request to publish the Notification in 3(three) local dailies i.e. The Sangai Express (English), Poknapham (Manipuri), Naharolgi Thoudang (Manipuri) for 3 (three) consecutive days and 2(two) National Newspapers for 2 (two) consecutive days.
6. Web Manager (IT), Manipur – with request to upload the Notice on the Government website.
7. Guard file/Order Book.

Proforma for application for the post of Chairperson / Members of Manipur Lokayukta
(Please go through relevant instructions carefully before filling up the proforma)

(No columns in the application should be left blank. Every column should contain complete information as asked for, or indicate "NIL" in case of non-applicability.)

1.	POST APPLIED FOR: (Please indicate the post. In case you intend to apply for both the posts, please use separate application forms.)	CHAIR PERSON/MEMBER
2.	Please indicate whether the application is for the post of Judicial Member or Non- Judicial Member	JUDICIAL MEMBER/ NON-JUDICIAL MEMBER
3.	Name of the Applicant (Full Name)	
4.	Date of Birth (...../...../.....)	
5.	Whether the applicant belongs to SC/ST/OBC/Minorities or women If yes, please indicate the category	YES/NO (Strike out whichever is not applicable) Scheduled Castes/ Scheduled Tribes/ Other Backward Classes/ minorities/women (Strike our whichever is not applicable)
6.	Present Address:	
7.	Permanent Address:	
8.	Contact Details Telephone No. (with STD) Mobile No. Fax No. E-mail ID	
9.	Educational Qualification	
10.	Area of Eminence	
11.	Present Occupation	
12.	Whether nominated applicant or direct applicant (The vacancies have been circulated to the Registrar of High Courts, Chief Secretaries of State Governments and Secretaries in the Departments of the State Government of Manipur, calling for nomination of eligible candidates. Applicants nominated by these agencies will tick the NOMINATED APPLICANT category. The vacancies have also been advertised to directly invite applications from eligible candidates. Applicants applying directly in response thereof shall be treated as DIRECT APPLICANTS)	DIRECT APPLICANT/NOMINATED APPLICANT
13.	In case of direct applicant, furnish details of the person recommending the applicant. (All Direct Applicants must also attach, I original, a letter of recommendation from one eminent person	Name of recommender: Major positions held by recommender:

	<i>who is or has been associated with vigilance or dealing with anti-corruption issues)</i>	Recommender's Achievement:
14.	Whether Letter of Recommendation attached	YES/NO <i>(Strike out whichever is not applicable)</i>
15.	Detailed curriculum vitae including work experience and other achievements <i>(Please attach a separate statement)</i>	
16.	Detailed justification as to how the applicant fulfils the conditions of eligibility for the post applied for. <i>(Please enclose a statement, where appropriate, not exceeding 200 words)</i>	

DECLARATION

I,, the applicant hereinabove, hereby declare that the particulars given above and in the attached statements are true and correct to the best of my knowledge and belief. I also understand that my application is liable to be rejected in case any of the information contained in this application is found incorrect.

Date:

Place:

Signature:

Name: